

(c) and (d) No, Sir. It was not considered desirable to include representatives of employees' associations as it is an internal arrangement.

(e) Recommendations of the Committee are put up to the Commissioner (Chairman, Kendriya Vidyalaya Sangathan.

#### Construction of CGHS building in Laxmi Nagar

1292-A. SHRI CHATURANAN MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether CPWD has been asked to construct CGHS building in Laxmi Nagar, Delhi-92;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) Yes.

(b) and (c) Possession of a plot of land measuring 0.41 acre at Laxmi Nagar was taken over in March, 1987. Administrative approval and Expenditure sanction for construction of the Compound wall was issued but construction of compound wall could not start because of dispute of ownership of land between CGHS and MCD and the presence of garbage bin on the plot of land. DDA has since cleared the ownership issue in favour of CGHS and Government has accorded administrative approval and expenditure sanction of Rs. 82,96,700 in January-February, 1991. The revised building plans have been submitted to M.C.D. in June, 1991. The M.C.D. has raised certain objections on the plans, one of the objections being the ownership of plot of land. Meeting of the concerned officials of CGHS and M.C.D. has taken place to resolve the dispute about the ownership of plot of land.

#### Expenditure on Punjab

1292-B. SHRI KRISHAN LAL SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the expenditure incurred on Punjab from the time of announcement of elections till their postponement;

(b) whether Government are willing to hold elections in Punjab on the new date fixed by the Election Commission; and

(c) what steps are being taken to ensure impartial and peaceful elections in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Rupees 9.46 crores Sir.

(b) and (c) The Government has now decided to introduce a Bill in the Parliament to cancel the general elections in the State of Punjab for the present and to hold the same as soon as proper arrangements are made to ensure free and fair elections.

#### Arab businessmen's attempt to purchase Regalia items

1292-C. SHRI VIREN J. SHAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Sheikh's eye Indian heirlooms" which appeared in the weekly Sunday Mail dated 21st July, 1991 indicating that rich Arab businessmen and a Sheikh representing Kuwait royal family were in India to purchase from royal families, regalia items, heirlooms and certain rare items which could have deprived the country of the heritage;

(b) whether it is a fact that according to the Wealth Tax Act notice given to the rulers of the erstwhile princely States, they are the only custodians of heirlooms and regalia items;

(c) if so, whether Government propose to take effective steps to stop such sales; and

(d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM):** (a) Government is aware of the publication of a news item captioned "Sheikhs eye Indian heirlooms" published in *The Sunday Mail* dated 21st July, 1991.

(b) to (d) Under the Wealth Tax Act, 1957 and the Wealth Tax Rules 1958, former rulers can seek wealth tax exemption on heirloom jewellery in their possession as per procedure laid down under those rules. Infringement of conditions laid down for grant of such exemption would lead to levy of wealth tax on such items.

**Handing over to Travancore House to Government of Kerala**

**1292-D. SHRI ARANGIL SREEDHARAN:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government of Kerala has requested for release of the Travancore House to the State Government;

(b) if so, by when the building is likely to be released to the State Government; and

(c) the reasons for the delay in releasing the building?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY**

**AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM):** (a) Yes, Sir.

(b) and (c) The building is presently occupied by Monopolies and Restrictive Trade Practices Commission and Director General of Investigation and Registration. Alternative accommodation allotted to them in Kota House Annex and Bikaner House Hutments have been under renovation by the C.P.W.D. The Commission/Director General of Investigation and Registration propose to start shifting to the new premises shortly.

**Scope of Equity Fund Scheme**

**1292-E. SHRI ARANGIL SREEDHARAN:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the scope of National Equity Fund Scheme has been enlarged to cover projects upto Rs. 10 lacs and equity type of assistance under the scheme has been reduced to Rs. 15 lacs; and

(b) whether the equity assistance scheme shall now be operated through Banks also?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):** (a) The Government have recently enhanced the ceiling on capital cost of projects eligible for assistance under the National Equity Fund Scheme to Rs. 10.00 lakhs. Ceiling for equity type of assistance per unit has been enhanced from Rs. 75,000 to Rs. 1,50,000.

(b) National Equity Fund Scheme is already being operated through Scheduled Commercial Banks.

**Role of financial institutions in take over bids of companies**

**1292-F. SHRI DHULEHWAR MEENA:** Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the recent statement of Chairman, Investment